JAGANNATH KAUSHAL): (a) to (c) Government have seen the press report.

The question of appointment of Judges of the Supreme Court is engaging the attention of the Govern ment.

The appointment of the Judges of the Supreme Court is made in accordance with the provisions of Article 124 of the Constitution of India.

Appointment of ju^gres belonging to Scheduled Castes and Scheduled Tribes in High Courts

156. SHRI PANDURANG DHAR-MAJI JADHAV: SHRI NATHA SINGH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) what is the number of judges belonging to the Scheduled Castes and Scheduled Tribes in different High Courts in India at present;
- (b) what is the criterion followed for appointing Judges in the High Courts; ^pd
- (c) whether the rule of reservation also applies while appointing Judges in High Courts?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) The requisite information has been called for from the High Courts and will be laid *on* the Table of the House after it is received.

(b) and (c) Appointment of Judges in the High Courts is made in accordance witli the relevant provisions of the Constitution which do not provide jEor ;reSiei'Vi!ition for any caste or class 'jSif pjeirsuri}.

12 Noon

INTRODUCATION OF MINISTERS COTItd.

to Questions

SHRI PRANAB KUMAR MUK-HERJEE: Sir, as I mentioned in the beginning, some of the Ministers then were in the other House. Now I seek your permission to introduce them.^ They are:

- (1) Shn K. Vijaya Bhaskara Reddy, Minister of Shipping and Transport.
- (2) Shri Vishwariath Pratap Singh, Minister of Commerce.
- (3) Shri Harinath Mishra, Minister of State for Rural Development.
- (4) Shri S. M. Krishna, Minister of State in the Ministry of Indus-try.
- (5) Shri Chandra Shekhar Singh, Minister of State in the Ministry of Energy.
- (6) Shri Buta Singh has been elevated to the Cabinet rank with portfolios Parliamentary of Affairs, Sports and Works and Housing.

PAPERS LAID ON THE TABLE

Statement showing the Bills passed by the Houses of Parliament during the Hundred and Twenty-Fourth Session of the Rajya Sabha and assented to by the President

THE SECRETARY-GENERAL: Sir, I beg to lay on the Table a statesment (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Twenty-fourth session of the Rajya Sabha and assented to by the President. (Placed in Library, See No. LT-5680-A;83]

I. Report of fhe Monopolieg and Restrictive Trade Practices Commission in the *^se •** M/s Synthetics and Chemicals Limited, Cam. bay and rs^ied i^ner?.